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December 8, 2012

To,

**Shri. J. Saravanan,**  
US(TPL-III), CBDT,  
Central Board of Direct Taxes,  
Deptt. of Revenue, Ministry  
of Finance, North Block,  
New Delhi-110001.

Hon'ble Sir,

**Sub: Revamped website of Indian Income-Tax Deptt-Request  
for granting authority to sign off tax audit report  
U/s 44AB of Income-Tax Act to Non-CAs - Application  
U/s 6(1) of RTI Act - Reg**

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1. In the enclosed Helpdesk Request No.8720 issued to my client, it was directed to **fix a permanent CA and file return** for the event of expressing disability to **Add CA Column in website** for genuine reason furnished in helpdesk (**See Exhibit-A**). Copy of representation made before Revenue Secretary dated 07.12.2012 for granting authority to sign off tax audit report U/s 44AB to Non-CA Tax Professionals to seek redressal of the problem enclosed (**See Exhibit-B read with Exhibit-C**).

2. Therefore, it is prayed to provide following information U/s 6(1) of RTI Act in the above matter:-

- [a] Copies of all **Records Received/Issued** for Revamping the Website of Income-Tax Deptt. that relates to **Tax Policy & Legislation Division of CBDT in particular** (Because to implement the action in question amendment in statute is required to establish due compliance).
- [b] **Name, Designation & Address** of person behind the action to revamp the Indian Income-Tax Website.
- [c] What was **Lacking** in old website of Indian Income-Tax Deptt. & **reasons** for revamping.
- [d] Copies of the **Orders/Directions** issued by Finance Ministry/ Deptt. of Revenue/CBDT in the above matter.
- [e] Copies of the **Agreements** entered into with the parties concerned & directions given.
- [f] Copies of the **Website Layout Plan** provided to out sourcing agency, name & designation of person who approved the same on affixing signature in the Finance Ministry.
- [g] Copies of the **Website Layout Plan** provided by out sourcing agency before finalisation.
- [h] Copies of the **Direction/Orders** issued by your good office in particular, in the above matter.
- [i] Copies of **Directions** issued by Legislative & Computerisation Deptt. of CBDT, in the above matter.
- [j] Copies of all **Records Created/Received/Issued for Revamping** the Website of Income-Tax Deptt.

3. This application made to promote transparency & accountability in framing policy, rules & procedure under Income-Tax Act. I hereby state that information sought does not fall within the restriction contained in Section 8 & 9 of the RTI Act & to the best of my knowledge it pertains to your good office. I also state that I am the citizen of India & eligible to seek information under RTI Act, 2005.

4. Enclosed Rs 10/- Postal Order bearing No.04F 809842 Dt.27.11.2012 as fees towards my request. I hope that your good office will provide information requested in Para No.2 above at an early date.

With Respects,

Yours faithfully,



Encl:-

- >Exhibit-A Helpdesk Reply to Request No.8720
- >Exhibit-B Petition before Revenue Secretary
- >Exhibit-C Prof. Ethics of ICAI.
- >IPO Order No.04F 809842 Dated 27.11.2012

File No.CIC/RM/A/2013/001119

Appellant:	Shri B.S.K. Rao, Shimoga
Public Authority:	ADIT (Systems)-III and Addl. DIT-III(1) New Delhi
Date of Hearing:	18.02.2014
Date of decision:	18.02.2014

Heard today, dated 18.02.2014 through video conferencing.

Appellant is present.

Public Authority is represented by Shri Arun Kumar Yadav, CPIO/DDIT(S)-II(2) and Shri Jeetendra Kumar, former CPIO/DDIT(S)-III(5), New Delhi.

#### FACTS

Vide RTI dt 8.12.12, appellant had sought information on 10 points relating to representation made to the Revenue Secretary, dt 7.12.12 for granting authority to sign off tax audit report u/s 44 AB to non-CA tax professionals.

2. CPIO vide letter dt 18.1.13, provided a response.
3. An appeal was filed on 28.1.13.
4. AA vide order dt 7.3.13, upheld the decision of the CPIO and in respect of some of the queries, asked appellant to come and discuss the issues involved.
5. Submissions made by the appellant and public authority were heard. Appellant submitted that he has not been provided any response to queries other than a) and b).

#### DECISION

6. The Commission directs the CPIO to provide a point wise response to the appellant within two weeks from date of receipt of the order. If any of the information is not available, that portion may be transferred to the concerned authority.

The appeal is disposed of.

Sd/-  
(Rajiv Mathur)  
Central Information Commissioner

Authenticated true copy forwarded to:

The Asstt. DIT & CPIO  
Directorate of Income Tax (System)  
ARA Centre, Ground Floor,  
E-2, Jhandewalan Extension,  
New Delhi -110055.

The Addl. DIT III (1) & First Appellate Authority  
Directorate of Income Tax (System)  
ARA Centre, Ground Floor,  
E-2, Jhandewalan Extension,  
New Delhi -110055.

Shri B S K Rao  
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BDK RAO Office, Beside SBI  
Tilak Nagar, Shimoga -577 201.

(Raghubir Singh)  
Deputy Registrar  
.02.2014